



From

Registrar General
High Court of Uttarakhand
Nainital.

To

All the District Judges
State Judiciary,
Uttarakhand

C.L. No. 23 UHC/XVII-9/D.R.(I)/2014 dated: July 09, 2014

**Sub: EXPEDITIOUS DISPOSAL OF THE CASES AGAINST SITTING MPs AND MLAs
FILED U/S 8(1),8(2) & 8(3) OF THE REPRESENTATION OF PEOPLES ACT, 1951.**

Sir /Madam,

On the above noted subject, I have been directed to inform you that Hon'ble Supreme Court has directed for expediting the proceeding against sitting MPs and MLAs in criminal cases and has also set a deadline for the Trial Courts to complete the hearing of the cases within a year of framing of charges. Para 12 of the order reads as under:

"12. We, accordingly direct that in relation to sitting MPs and MLAs who have charges framed against them for the offences which are specified in Section 8(1), 8(2) and 8(3) of the RP Act, the trial shall be concluded as speedily and expeditiously as may be possible and in no case later than one year from the date of the framing of charge(s). In such cases, as far as possible, the trial shall be conducted on a day-to-day basis. If for some extraordinary circumstances the concerned court is being not able to conclude the trial within one year from the date of framing of charge(s), such court would submit the report to the Chief Justice of the respective High Court indicating special reasons for not adhering to the above time limit and delay in conclusion of the trial. In such situation, the Chief Justice may issue appropriate directions to the concerned court extending the time for conclusion of the trial."

You are requested to kindly inform the High Court about the present status of above types of cases.

You are informed accordingly to ensure strict compliance of the above directions by all concerned.

Yours faithfully,

(D.P.Gairola)

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No. UHC/ /D.R.(I)/2014

dated: July 09, 2014

1. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
2. Officer-in-charge, NIC, High Court.
3. Guard File.

Mushair
9/7/2014
Registrar General